

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01263/2018**

**Dated Wednesday the 26<sup>th</sup> day of September Two Thousand Eighteen**

**P R E S E N T**  
**Hon'ble Mr. R.Ramanujam, Member(A)**  
**&**  
**Hon'ble Mr.P.Madhavan, Member(J)**

B.Soundaran  
S/o Basuvappa,  
No.5/30, Halepuram BO,  
Pennakaram Taluk,  
Koothapadi, Dharmapuri District,  
PIN 636 860. .. Applicant  
By Advocate **M/s.R.Malaichamy**

**Vs.**

1. Union of India, rep by the  
Superintendent of Post Offices,  
Dharmapuri Division,  
Dharmapuri 636 701.
2. The Postmaster,  
Dharmapuri Head Post Office,  
Dharmapuri 635 001. .. Respondents

By Advocate **Mr.SU.Srinivasan**

**ORAL ORDER**

(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief(s):-

“1. To call for the records of the 2<sup>nd</sup> respondent pertaining to his order made in No.Nil dated 21.8.2018 and set aside the same, consequent to

2. direct the respondents to restore the pay of the applicant in the pre-revised scale of pay of Rs.4575-85-7125/- with all attendant benefits; further

3. direct the respondents to re-fix the pay of the applicant as recommended by the 7<sup>th</sup> CPC corresponding to the pre-revised scale of Rs.4575-85-7125/- also,

4. direct the respondents to pay the arrears of difference of TRCA (pay) and

5. To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.”

2. It is submitted that the applicant's pay has been reduced from Rs.14,500/- to Rs.12000/- on the ground that his pre-revised TRCA was taken as Rs.2745-50-4245/- from the month of July 2018 and accordingly an excess payment of Rs.2360/- alongwith DA was sought to be deducted from his monthly salary. The applicant made Annexure A4 representation dated 16.8.2018 regarding the proposal to reduce his pay but the impugned order dated 21.8.2018 had been passed without making any reference to the representation. Accordingly, the applicant would be satisfied if he is permitted to make a detailed representation regarding his grievance to the competent authority who may be directed to consider it in accordance with law and pass a reasoned and speaking order.

3. Mr.Su.Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the applicant is permitted to make a detailed representation within a period of one week from the date of receipt of a copy of this order. On receipt of such representation, the competent authority shall consider the same in accordance with law and pass a reasoned and speaking order within a period of 2 months thereafter.
5. OA is disposed of at the admission stage.

(P.Madhavan)  
Member(J)

26.9.2018

(R.Ramanujam)  
Member(A)

/G/